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It has come to my notice that present practice in the Patent Office regarding inspection of document as per section 11(A)(6)(b) of the Patents Act (as amended) read with rule 27 of the Patents Rules, 2003 (as amended) is limited only to complete specification, abstract and drawings as filed along with the application. Copies of the amended specification, if any, are not being allowed for inspection and supply of copies to the public. This practice is not strictly as per the provisions of the act and rules.

Therefore in the interest of transparency Patent Office shall make available the complete specification available in file as on the date of inspection/request for copies including amended specification, drawings and abstract, if any filed.

(P.H.Kurian)

Controller General of Patents, Designs and Trade Marks

To

The Technical Heads, Patent Office, Mumbai, Kolkata, Delhi, Chennai
For publication in the IPO website